

FIR No.278/18

PS: Nangloi

State Vs. Naresh @ Lambu

U/s 392/395/397/412/120B/34 IPC

04.09.2020

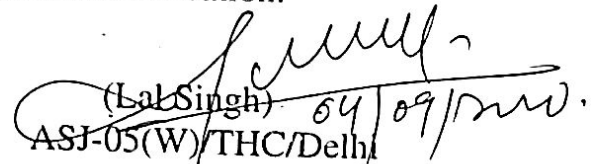
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for orders. However, order could not be passed today as some clarification is required as before lock-down, similar regular bail application on behalf of applicant/accused was filed and same is still pending adjudication.

At this stage, Ld. Counsel for the applicant/accused submits that today he is seeking adjournment and on next date of hearing he will withdraw one application.

In view of above, the present matter is adjourned for 07.09.2020.

Put up on 07.09.2020 for consideration/clarification.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

FIR No.278/18

PS: Nangloi

State Vs. Dharmender @ Rahul

U/s 392/395/397/412/120B/34 IPC

04.09.2020

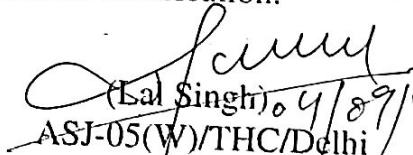
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for orders. However, order could not be passed today as some clarification is required as before lock-down, similar regular bail application on behalf of applicant/accused was filed and same is still pending adjudication.

At this stage, Ld. Counsel for the applicant/accused submits that today he is seeking adjournment and on next date of hearing he will withdraw one application.

In view of above, the present matter is adjourned for 07.09.2020.

Put up on 07.09.2020 for consideration/clarification.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

FIR No.473/19
PS: Paschim Vihar
State Vs. Deepak
U/s 307/34 IPC & 25/27/54/59 Arms Act

04.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Devender Rana, Ld.counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for extension of interim bail.

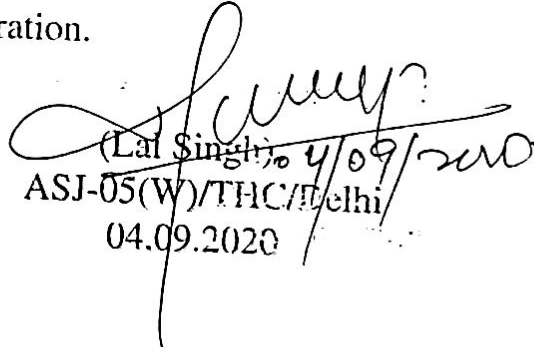
Ld. Counsel for the applicant/accused submits that
applicant/accused was granted interim bail on 24.07.2020 by this court for
a period of 45 days which is going to be expire on 09.09.2020.

Reply to the above application has been received on behalf of
Anil Kumar, P.S. Paschim Vihar West.

Perusal of application shows that alongwith the application
copy of order dated 24.07.2020 is not annexed.

Ld. Counsel for the applicant/accused seeks some time to file
the copy of order dated 24.07.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh) 4/09/2020
ASJ-05(W)/THC/Delhi/
04.09.2020

Cr. Rev. No.07/20

Babu Lal Gujar Vs. M/s Shariram City Union Finance Ltd.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

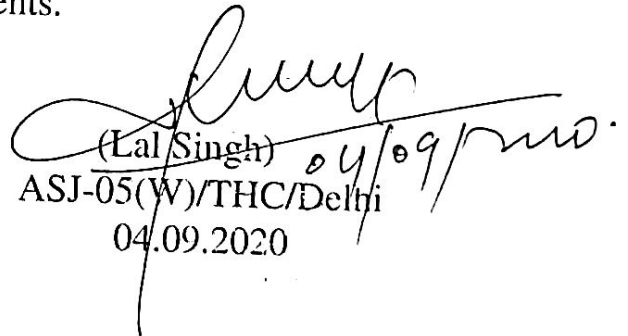
Present : None for the petitioner.
None for the respondent.

Matter is at the stage of arguments on revision petition.

Ahlmad has reported that the contact number of counsel for the respondent is not reachable and he further reported that the counsel for petitioner has informed him that he is unable to join the VC due to some technical problem in his phone.

In view of the above, matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for arguments.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

CA No.68/2020
Baljeet Singh Vs. State

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

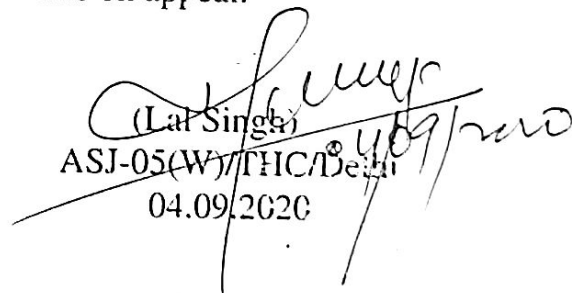
Present : Sh.Brajesh Kumar, Ld. Counsel for the appellant through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on appeal.

Ld. Counsel for the appellant seeks one more opportunity for arguments on appeal on the ground that today he is not having the file.

In view of the above, matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for arguments on appeal.


(Lal Singh)
ASJ-05(W)/DHC/Delhi
04.09.2020

CA No. 302/19
Bhagat Singh Vs. State & Anr.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. G.D. Sharma, Ld. Counsel for the appellant through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1 through VC.
Sh. Shekhar Bhambri, proxy counsel for counsel for respondent no.2.

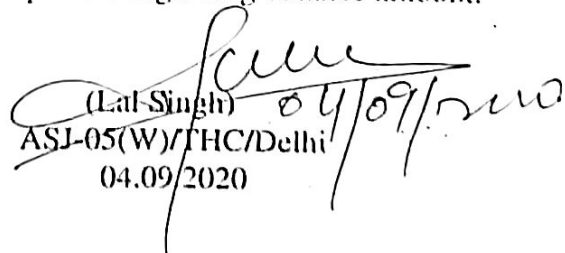
Matter is listed for settlement of the matter.

Parties submit that before lock-down matter was sent to mediation for settlement and vide mediation settlement dated 12.02.2020, matter was settled between the appellant and respondent no.2.

Proxy counsel for the respondent no.2 submits that matter was settled for a sum of Rs.4,21,000/- to be paid by the appellant to the respondent no.2 and out of which the appellant has paid Rs.3,00,000/- (three lacs). He also submits that as per mediation settlement remaining balance amount of Rs.1,21,000/- was to be paid by the appellant to the respondent no.2 on or before 10.08.2020 by way of cash against receipt.

Ld. Counsel for the appellant submits that the appellant shall pay the remaining balance amount to the respondent no.2 on or before 20.10.2020.

Put up on 21.10.2020 for compliance regarding balance amount.


(Lal Singh)
ASJ-05(W)/DHC/Delhi
04.09/2020

Case No.58264/16
FIR No. 535/15
PS: Kirti Nagar
State Vs. Bali

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Jafar Abbas & Sh. Manish, Ld. Counsels for accused
alongwith accused on bail, through VC.

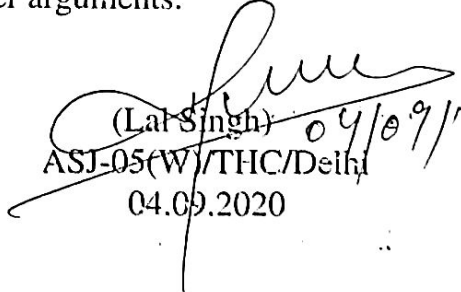
Matter is listed today for further arguments.

Counsel for the accused has already filed written argument/submission in electronic form on the dedicated email ID of this court.

Ld. Addl. PP for the State submits that copy of written argument has not been supplied to him by the counsel for accused as yet.

Further argument partly heard.

Put up on 18.09.2020 for further arguments.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Case No. 676/17
FIR No.261/17
PS: Anand Parbat
State Vs. Naveen Kumar & Ors.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. A.K. Tripathi, Ld. Counsel for accused No.1 Naveen Kumar.
None for other accused persons.

Matter is at the stage of P.E.

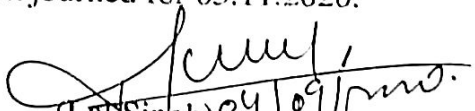
Perusal of file shows that in this case before lock-down all the accused persons except accused no.2 Vinay were on bail.

In view of the present pandemic situation no adverse order is being passed against the accused persons who are on bail for their non joining of proceedings through VC for today only.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for P.E.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Case No. 57882/16
FIR No. 243/16
PS: Moti Nagar
State Vs. Rajbir Yadav & Ors.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

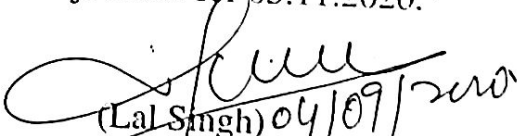
Matter is at the stage of P.E.

Perusal of file shows that before lock-down, the accused Sunny Bhardwaj and Talab Singh were on bail and accused Rajbir Yadav, Parveen Kumar and Rohit Raval were in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for P.E.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Case No. 57012/16
FIR No. 142/16
PS: Nihal Vihar
State Vs. Raheesh

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

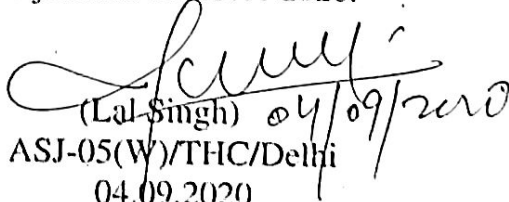
Perusal of file shows that the accused is on bail in this case, however, he has not joined the proceedings through VC today.

In view of the present pandemic situation no adverse order is being passed against the accused for his non joining of proceedings through VC for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for P.E.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Case No.57473/16
FIR No. 31/11
PS: Nihal Vihar
State Vs. Faku @ Fakrudeen

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.


Perusal of file shows that the accused is on bail in this case, however, he has not joined the proceedings through VC today.

In view of the present pandemic situation no adverse order is being passed against the accused for his non joining of proceedings through VC for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for P.E.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Case No.56984/16
FIR No.381/14
PS: Patel Nagār
State Vs. Pintu Yadav & Ors.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Shadman Ali, Ld. Counsel for accused Ravi @ Revadhar Joshi.
None for other accused persons.

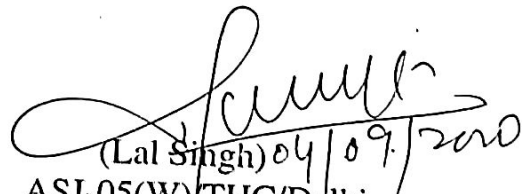
Matter is at the stage of P.E.

Perusal of file shows that before lockdown all the four accused persons were in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 05.11.2020.

Put up on 05.11.2020 for P.E.


(Lal Singh) 04/09/2020.
ASJ-05(W)/THC/Delhi
04.09.2020

Case No.728/19
FIR No. 237/19
PS: Patel Nagar
State Vs. Alok Dubey @ Gautam & Ors.

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of arguments on the point of Charge.

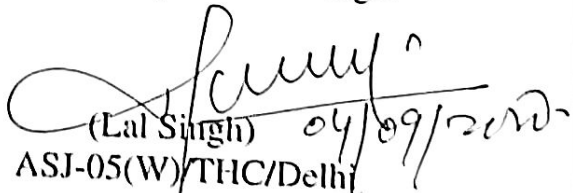
Perusal of the file shows that in this case all the accused are on bail, however, today they are absent.

Ahlmad has reported that as yet Vakalatnama has not been filed in this case by the counsel for the accused persons.

Due to present pandemic situation as well as in the interest of Justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC, only for today.

Issue notice to accused persons for next date of hearing i.e. 05.11.2020.

Put up on 05.11.2020 for arguments on the point of Charge.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020

Crl. Rev. No.290/2019
Piyush Khanna Vs. Sh. Jay Minj

04.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : None for the petitioner.
Respondent not served.

Matter is at the stage of consideration on revision petition.

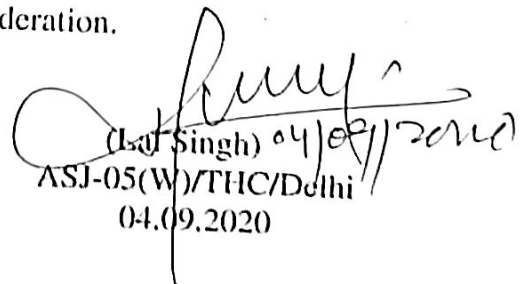
Perusal of file shows that in this case respondent has not been served as yet.

Ahlmad has reported that contact number of petitioner as well as counsel for the petitioner is not available on the file as well as on the Vakalatnama.

In view of the above, issue fresh notice to the respondent on filing of PF/RC, returnable for 05.11.2020.

Notice be also issued to the petitioner for next date of hearing i.e. 05.11.2020.

Put up on 05.11.2020 for consideration.


(Lal Singh) 04/09/2020
ASJ-05(W)/THC/Delhi
04.09.2020